

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

MA 42/95 in
OA No. 2411/94

New Delhi, dated the 13th Jan., 1995

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Renu Bala Sharma
r/o F-31, Parshant Vihar,
Delhi-110065

... Applicant

(By Advocate Shri Shankar D ivate)

v/s

1. Union of India through its Secy.
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi

2. National Institute of Health and
Family Welfare through its Chairman
Munirka, New Delhi

3. Director,
National Institute of Health and Family
Welfare, Munirka, New Delhi

... Respondents

ORDER(ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A))

OA 2411/94 was heard on 6-12-1994 when
Shri Naresh Kaushik, counsel for the applicant
arguing the case for admission and the matter was
reserved for judgment.

2. Thereafter, the applicant has filed MA 42/95
in which it is stated that the applicant is satisfied
after going through the provisions of the Administrative
Tribunals Act and Rules that this Tribunal has no

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jurisdiction to hear the present application. It is stated that the grievance is against the actions of the 2nd and 3rd respondent. The second respondent is an autonomous body of the Central Government. No notification has been issued under section 14 of the Act extending the jurisdiction of this Tribunal to this institution. In the circumstances the applicant has prayed that the applicant be permitted to withdraw this O.A.

3. The issue of maintainability of this O.A on this ground was not mentioned when the matter was heard on 6-12-1994. Now that the applicant herself states in the MA that, we have no jurisdiction, we have considered the MA without going into the ^{re and} merits of this ground/we allow this MA.

4. Accordingly, applicant is permitted to withdraw the O.A. Registry is directed to return the application to the applicant.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member (J)

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N.V. Krishnan
(N.V. Krishnan)
Vice Chairman (A)